

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) No.324/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.03.2021**

Name of the Company: Rasaa Foods Pvt Ltd
V/s
Manpasand Beverages Ltd

Section 9 IBC of 2016

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
| 1. | | | | |
| 2. | | | | |

ORDER

(through video conferencing/physical)

Ms. Nikita Jain, Advocate along with Mr. Rajeev Chavda, Advocate appeared on behalf of Petitioner. Ms. Hirva Dave, Advocate appeared on behalf of Mr. Jaimin Dave, Advocate for the Respondent.

A pursis is received from Ms. Nikita Jain, Advocate for the Petitioner requesting withdrawal of the instant petition on the ground that one C.P.(I.B) No. 503/2019 filed under Section 9 of the IB Code has been admitted by the contemporary bench on 01.03.2021.

In view of that, the prayer of withdrawal is allowed.

Accordingly, the instant petition is dismissed as infructuous in view of admission of C.P.(I.B) No. 503/2019.



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 30th day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**